

आयकर अपीलीय अधिकरण "बी" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "B" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos.20 & 22/PUN/2018
निर्धारण वर्ष / Assessment Years : 2002-03 & 2003-04

Unique Automobiles,
1043, Madhavnagar Road,
Sangli-416416

PAN : AAAFU3563A

.....अपीलार्थी / Appellant

बनाम / V/s.

DCIT, Circle-2,
Sangli

.....प्रत्यर्थी / Respondent

Assessee by : N O N E
Revenue by : Shri Mahadevan A.M. Krishanan

सुनवाई की तारीख / Date of Hearing : 26-07-2021
घोषणा की तारीख / Date of Pronouncement : 26-07-2021

आदेश / ORDER

Both these appeals by the assessee against the common order dated 09-10-2017 passed by the Commissioner of Income Tax (Appeals)-1, Kolhapur ['CIT(A)'] for assessment years 2002-03 and 2003-04, respectively.

2. On perusal of the letter dated 11-06-2021 filed by the Authorized Representative of the assessee, we note that the assessee wishes to

withdraw both the appeals in view of having filed application under Vivad Se Vishwas Scheme proof of which the Form No. 3 is enclosed before this Tribunal.

3. Shri Mahadevan A.M. Krishanan, the ld. DR has no objection in case the assessee wishes to withdraw both the appeals.

4. In view of the request made by the assessee, both the appeals are dismissed as withdrawn.

Order pronounced in the open court on 26th July, 2021.

Sd/-
(Inturi Rama Rao)
ACCOUNTANT MEMBER

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 26th July, 2021.

RK

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-1, Kolhapur
4. The Pr. CIT-1, Kolhapur
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "बी" बेंच,
पुणे / DR, ITAT, "B" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.
//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary,
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune